

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Deyal Upadhyay Marg, New Delhi

CC No : 06/2019
ECIR : DAI-2019-A-0007
Branch: CBI/ACB/New Delhi
CBI Vs. G. Ravichandran

27.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. PP for CBI.

Sh. Tanvir Ahmed Mir, Ld. Counsel for accused
alongwith accused G.Ravichandran.

Ld. Counsel for accused submits that he has filed two applications, one U/S 207 CrPC and another U/S 457 CrPC for appropriate orders and directions.

Ld. Counsel for the CBI seeks time to file reply. Ld. Counsel for CBI also submits that copies of these applications have not been supplied to

Ld. Counsel for accused submits that he will be providing copies of applications to Ld. Counsel for CBI during the course of day.

Put up on 10.08.2020 for reply and arguments on the aforesaid



applications.

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Signed copy of this order is being sent through whatsapp to
Ahlmad of this Court with direction to send the same to concerned official of
District Court, RADC for uploading on official website of Delhi District Court

The signed hard copy of the order shall be placed on record as and from
when the regular functioning of the Courts at Rouse Avenue Complex, New
Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/27.07.2020



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